

HIGH COURT OF ANDRHA PRADESH AT AMARAVATI

ROC.No.694/SO/2022

Dated:21.12.2023

TENDER NOTIFICATION No.46/SO/2023

It is proposed to print the Second Annual Report for the High Court of Andhra Pradesh for the year 2023. The number of pages will be around 170 with Emblem and Photograph of the High Court of Andhra Pradesh. The number of estimated copies will be 1000 with 170 pages.

Therefore, sealed quotations are invited for printing and supply of Second Annual Report for the High Court of Andhra Pradesh for the year 2023 as per the specifications mentioned hereunder:

S.No.	Description	Quantity
1	Annual Report: Closed Size – 8.25" x 11.75" Open Size – 11.75" x 16.5" Colors:4 + 4 No.of Pages: 180 Paper: 130 GSM Sinarmas Art Paper-Matt Online Silk Varnish, Folding-Imposing-book, Section Sewing Title: Closed Size – 8.5" x 12.0" Open Size- 13.5" x 18.5" Colors: 0 + 0 No.of Pages: 2 Paper: 130 GSM Sinarmas Art Paper-Matt Gold Foiling, Die-Foiling, Hard Case Binding Rigid_____board: Closed Size -8.5" x12.0" Open Size – 13.5" x 18.5" Colors: 0 + 0 No.of Pages: 2 Paper: 1300GSM 2.0mm Kappa Board	1000

The sealed quotations superscribing the Tender Notification number and the description on the cover should be submitted in the office of the Registrar General, High Court of Andhra Pradesh, during the office hours on or before **5.00 P.M.** on **02-01-2024.**

The successful bidder shall supply the Annual Report within (10) **ten** days from the date of acceptance of the tender and shall deliver the goods at their own cost in the Special Officer's Section, High Court of Andhra Pradesh. Any delay in the supply of goods after due date will entail defraying the bid amount to an extent upto 10%.

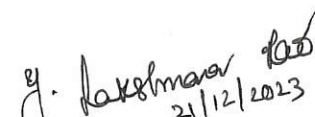
The High Court will not be responsible for any damage of goods during the transport and damaged goods will not be accepted and payment will be made only to the goods that are received in good condition.

Payment will be made only on supply of the Annual Reports to the satisfaction of the High Court and no advance payment will be made.

The Registrar General reserves the right to reject any or all the quotations without assigning any reasons.

In case of necessity, the Registrar General reserves the right to conduct the negotiations with the Tenderers.

The decision of the Registrar General is final in this regard.


21/12/2023
REGISTRAR GENERAL